

Andheri West Branch.
Unit No.25,26&27, Laxmi Plaza,
Laxmi Industrial Estate, New Link Road,
Andheri West, Mumbai - 400053.
E-mail: mumbaiandheriwest@tmbank.in
Ph: 022 26366240/26366260
CIN : L65110TN1921PLC001908

Demand Notice (Issued under Hypothecation Agreement)
20/08/2026
Mr.Sameer Tukan Shaikh S/o.Tukan Shaikh:- 304 Om sai Enclave, A/Ving,
Poonam Sagar Complex Shanti Nagar Sec 9, Mira Road E, Thane-401107
Mr. Aamir Nasir Khan S/o. Nasir Khan :- Flat No P7/001, Simrin CHSL,
Noopur Palace Sheetal Nagar, Mira Road E, Thane-401107

Demand Notice issued under deed of hypothecation agreement dated 06.04.2024 for Car loan availed by Mr Sameer Tukan Shaikh S/o.Tukan Shaikh at our Andheri West Branch and classified as Non Performing Asset-Ref (A/c. 214700850100029)

Please refer to the following Term Loan (TMB Car) availed by Sameer Tukan Shaikh S/o.Tukan Shaikh at Andheri West branch which have been classified as NPA as per the directions of Reserve Bank of India as you have committed default in repayment of the dues

Nature of Limit	Purpose of Loan	Date of DPN	Classified as NPA	Balance Outstanding 20/08/2026
Ter Loan (TMB Car) Rs.15,00,000/-	To Purchase Car (Personal Use)	06.04.2024	05.12.2025	Rs 14,14,406.52

For the above TMB Car loan limit availed by **Mr Sameer Tukan Shaikh S/o. Tukan Shaikh** the following primary security has been hypothecated

Nature Of Primary Security	Details of primary security
Hypothecation	On hypothecation of One new "Hyundai Creta N Line Dual Tone Black and Blue Colour" Vehicle No.MH04MA5678

You are hereby called upon to discharge the above dues in full together with future interest as applicable immediately and in the event of your default to comply with this notice, the Bank intends to proceed to enforce the said primary security for realization of the above dues under all or any provision of the Deed of Hypothecation Agreement dated 06.04.2024 without any further notice to you in this regard.

Please take notice in the event of the said dues remaining unpaid. Bank is empowered to take possession of the above securities and to sell the same and appropriate the proceeds to the above dues and then initiate legal action before the competent court/Tribunal for the balance amount. Also be informed that you are restrained from transfiguring by way of sales or otherwise the above said Vehicle after issuance of this notice

Sundara Balaji K,
Senior Manager
Andheri West Branch

यूनियन बैंक ऑफ इंडिया
A Government of India Undertaking

Asset Recovery Branch Mumbai, Mezzanine Floor, 21, Veena Chambers, Dalal Street, Fort, Mumbai-400001 Email: veen055352@unionbankofindia.bank.in

POSSESSION NOTICE APPENDIX-IV (For immovable property) Rule 8 (1)

Whereas, The Authorized Officer of Union Bank of India, Asset Recovery Branch Mumbai, 21, Veena Chambers, Fort, Samachar Marg, Mumbai-400001 under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 01/06/2026 calling upon the Borrowers **Vithal Raghunath Mene & Pramod Raghunath Mene**, both resident of 1) Room No. 304, Gajvakratund Apartment, Opposite Vishnuvihar Complex, Manvelpada Road, Virar (East)- 401305, District Palghar and 2) Flat No. 201, 2nd Floor, B Wing, Building Type "F" Sai Aangan Apartment, Village-More, Nallasopara East, Taluka- Vasai, District Palghar- 401209 to repay the amount mentioned in the notice aggregating to **Rs. 43,80,646.98 (Rupees Forty Three Lakh Eighty Thousand Six Hundred Forty Six and Ninety Eight Paise Only)**, together with further interest and other charges within 60 days from the date of receipt of said notice.

The Borrower having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned being the Authorized Officer of Union Bank of India, Asset Recovery Branch Mumbai, Mezzanine Floor, 21, Veena Chambers, Dalal Street, Fort, Mumbai-400001 has taken Possession of the property as described herein below in exercise of powers conferred upon him under sub-section (4) of Section 13 of the Act, read with rule 8 of the Security Interest (Enforcement) rules, 2002 on this 18th Day of August of the year 2026. The Borrower & Guarantors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Union Bank of India, Asset Recovery Branch Mumbai, 21, Veena Chambers, Mezzanine Floor, Dalal Street, Fort, Mumbai-400001 for an amount of **Rs. 43,80,646.98 (Rupees Forty Three Lakh Eighty Thousand Six Hundred Forty Six and Ninety Eight Paise Only)** as on 30/04/2026, together with further interest and other charges from the date of receipt of said notice.

The borrower's attention is invited to provisions of sub-Section 8 of Section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY	For, Union Bank of India
Description of Mortgaged property as per Agreement for Resale of Flat dated 07th March 2018 between Ravikant Yadav (Transferor) & Vithal Raghunath Mene and Pramod Raghunath Mene (Transferee/s) and Registered at the Office of Joint Sub Registrar Class-II, Vasai 3 vide Registration Document No. 2353 of 2018	Sd/- (Vikash Anand) Chief Manager & Authorized Officer
Flat No. 201 in B Wing on the Second Floor, having admeasuring area about 44.61 sq.mtrs (built up area) in the Building Type 'F' an building known as 'SAI AANGAN' More, Nallasopara East, Village-More, Talika Vasai, District-Palghar (old Thane) under the jurisdiction of Sub- Registrar of Assurances, Vasai bearing Survey No: 53, Hissa No. 2 & Survey No. 76, Hissa No.1 (Security Interest-Id:400019679906; AssetId: 200019636783)	

Date: 18/08/2026
Place: Nallasopara East, Palghar

YATHARTH HOSPITAL & TRAUMA CARE SERVICES LIMITED
CIN: L85110DL2008PLC174706
Regd. Office: JA 108 DLF Tower A, South Delhi, Jasola District Centre, Delhi, India, 110025
Corporate Office: Sovereign Capital Gate, F-12, Sector 16A, Noida, Uttar Pradesh, India, 201301
Tel.: 0120-6811236; Website: https://www.yatharthhospitals.com
Email: cs@yatharthhospitals.com

INFORMATION REGARDING 19TH ANNUAL GENERAL MEETING

- The members of **YATHARTH HOSPITAL & TRAUMA CARE SERVICES LIMITED ("Company")** are hereby informed that **Nineteenth (19th) Annual General Meeting ("AGM")** of the Company is scheduled to be held on **Friday, September 25, 2026 at 12:00 Noon (IST) onwards through Video Conference ("VC") Other Audio-Visual Means ("OAVM")** to transact the businesses that will be set forth in the notice of 19th AGM ("Notice").
- The Ministry of Corporate Affairs ("MCA") vide its General Circular nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 20/2020 dated May 5, 2020 and subsequent Circulars issued in this regard, latest being General Circular No. 03/2025 dated September 22, 2025 ("MCA Circulars") has permitted the holding of AGM through VC/OAVM. In compliance with the MCA Circulars and the relevant provisions of the Companies Act, 2013 ("Act"), the 19th AGM of the Company will be held through VC/OAVM, without the presence of the members at a common venue. **Members can join and participate in the 19th AGM through VC/OAVM facility only.**
- In accordance with MCA Circulars and Circular no. SEBI/HO/CFD/CFD-PoD-2/P/CIR/2024/133 dated October 3, 2024 issued by SEBI read with SEBI Master Circular no. SEBI/HO/CFD/PoD2/CIR/P/0155 dated November 11, 2024, the Notice and Annual Report for the financial year 2025-26 will be sent, in due course, through electronic mode to those members whose email addresses are registered with the Company/its Registrar and Share Transfer Agent i.e., MUGF Intime India Private Limited (formerly known as "Link Intime India Private Limited") ("RTA") or "MIPL") and with respective Depository Participants ("DPs"). Notice and Annual Report for the financial year 2025-26 will also be available on the Company's website at <https://www.yatharthhospitals.com>, on the website of the Stock Exchanges where the equity shares of the Company are listed, i.e., National Stock Exchange of India Limited at www.nseindia.com and BSE Limited at www.bseindia.com and on the website of MIPL at <https://in.mfpmf.mugf.com/>
- In case any member is desirous of obtaining physical copy of Notice and Annual Report for the financial year 2025-26, he/she may send a request to the Company by writing at investorrelations@yatharthhospitals.com mentioning their Folio No./DP ID and Client ID.
- The instructions for joining and manner of participation in the 19th AGM will be provided in the Notice. Members attending the 19th AGM through VC/OAVM shall be counted for the purpose of reckoning the quorum under section 103 of the Act.
- Manner of casting votes through electronic mode

The Company is providing remote electronic voting facility ("remote E-voting") to its members to cast their votes on all the resolutions as would be set out in the Notice. Further, the Company will provide the facility of electronic voting during the 19th AGM ("E-voting"). Detailed procedure which is required to be followed by the members for remote E-voting and E-voting will be provided in the Notice. Members attending the 19th AGM and have not cast vote(s) by remote E-voting will be eligible to cast their vote through E-voting during the AGM.

Members holding shares in Demat Form are advised to register/update particulars of their e-mail address, bank account, change of postal address and mobile number etc. with respective DPs. The e-mail address registered with the DPs will be used for sending official communications from the Company.

This public notice is being issued for the information and benefits of all the members of the Company in compliance with MCA and SEBI Circulars.

By Order of the Board of Directors
For Yatharth Hospital & Trauma Care Services Limited
Sd/-
Ritesh Mishra
Date: August 21, 2026
Place: Noida
Company Secretary & Compliance Officer

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P.) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever. Registered letters are not accepted in response to box number advertisement."

ODISHA MINING CORPORATION LIMITED
CIN: O03506, Bhubaneswar-751001, Odisha
OMC: U13100OR1956SGC000313, www.omcld.in

ODISHA
NEW OPPORTUNITIES
Mining Happiness

Short Notice

For Sale of Natural & Cutting Waste/residual Khondalite stone

The Odisha Mining Corporation Ltd. intends to sell Natural and Cutting waste/residual Khondalite produced at different Khondalite mines of OMC Ltd at Gobindpur Mines & Narangarh Mines of Odisha through National e-auction.

The e-auction will be conducted by MSTC Ltd. on dt.29.08.2026 from 11.00 AM to 2.00 PM.

For details, please visit the website of MSTC i.e www.mstcecommerce.com.

OIPR- 30001/30005/1/26-27/0070

Chief General Manager (S&M)

CORRIGENDUM

This has reference to the publication of Form B under the provisions of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016, in the matter of **Bymedo Healthcare LLP (In Liquidation)** published on 20.08.2026.

Please note that the revised Correspondence Office address shall be as follows and the same shall be considered with regard to the said publication :

Address and e-mail to be used for correspondence with the liquidator	Sandip Singh & Associates 4, Raja Raj Krishna Street, Ground Floor, (Paisabano) Kolkata - 700006, West Bengal
Sandip Singh, Liquidator in the matter of Bymedo Healthcare LLP (In Liquidation) Reg. No: 1651UPA-001/19-P-02870/2024-2025/14402 Address registered with IIBI: 28 Goga Bagari Lane, 4th Floor, Holy Child School, Kolkata, West Bengal.700006. IIBI Registered E-mail ID: id.sandipsingh@gmail.com Validity of AFA: 30/06/2027 Process specific address: Sandip Singh & Associates 4, Raja Raj Krishna Street, Ground Floor, (Paisabano) Kolkata - 700006 Place : Kolkata Date : 22.08.2026	

REGD.A/D/DASTI/AFFIXATION/BEAT OF DRUM & PUBLICATION / NOTICE BOARD OF DRT SALE PROCLAMATION

OFFICE OF THE RECOVERY OFFICER DEBTS RECOVERY TRIBUNAL-II, MUMBAI
MTNL Bhavan, 3rd Floor, Colaba Market, Colaba, Mumbai.
R.P.No. 341/2004 DATED : 14.08.2026
PROCLAMATION OF SALE UNDER RULES 38, 52(2) OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961 READ WITH THE RECOVERY OF DEBTS AND BANKRUPTCY ACT, 1993.

Central Bank of India, P.D Mello Branch J.. Certificate Holder

M/s. Mayur Roadlines & Ors. J.. Certificate Debtors
CD-1: M/s. Mayur Roadlines, 3 Eastern Chambers, 1st Floor, 128-A, Nandlal Jani Road, Poona Street, Dana Bunder, Mumbai 400 009.

CD-2: Mr. Narendran Mithubhai Chandra (deceased through legal heirs)
(a) M/s. Maniben Narendran Chandra, 17 Manjusha CHS Ltd. 4th Floor, Zaveri Road, Mulund (East), Mumbai 400 080 and also at : Flat No. 1202, B Wing, Runwal Pride, Behind R Mail, Mulund (West), Mumbai 400004.
(b) Mr. Mayur Narendran Chandra, 17 Manjusha CHS Ltd. 4th Floor, Zaveri Road, Mulund (East), Mumbai 400 080 and also at : Flat No. 1202, B Wing, Runwal Pride, Behind R Mail, Mulund (West), Mumbai 400004.
(c) Miss. Manisha Narendran Chandra, 17 Manjusha CHS Ltd. 4th Floor, Zaveri Road, Mulund (East), Mumbai 400 080 and also at : Flat No. 1202, B Wing, Runwal Pride, Behind R Mail, Mulund (West), Mumbai 400004.

CD-3: Mr. Bharat Mithubhai Chandra, Flat No. 201, 2nd Floor, Rajshree Chase CHS Ltd, 103 Tilak Road, Opp. Balaji Mandir, Ghatkopar (East), Mumbai 400 604.

Whereas Hon'ble Presiding Officer, Debts Recovery Tribunal No. 209 of 2003 for recovery of Rs. 72,89,663.58 with interest and cost from the Certificate Debtors and a sum of Rs. 21,34,602.00 (As on 17.06.2025) is recoverable together with further interest and charges as per the Recovery Certificate/Decree.

And whereas the undersigned has ordered the sale of property mentioned in the Schedule below in satisfaction of the said certificate.

And whereas a sum of **Rs. 72,89,663.58 along with pendente-lite and further interest @ 15.50% p.a. from the date of filing of application till payment and/or realization from CDs.**

Notice is hereby given that in absence of any order of postponement, the property shall be sold on **13.10.2026 between 02:00 PM to 03:00 P.M.** (with auto extension clause in case of bid in last 5 minutes before closing, if required) by open public e-auction and bidding shall take place through "On line Electronic Bidding" through the website (www.banksauctions.com) of M/s. C-1 India Private Limited, having address at Udyog Vihar, phase 2, Gulf Petrochem Building No. 301, Gurgaon, Haryana - 122015, India), Contact Person: Mr. Bhavik Pandya (Mobile +91 8666682937), Email address- maharashtra@ciindia.com & gujarat@ciindia.com. The intending bidders should register themselves on the website of the aforesaid e-auction agency well in advance and get user ID and Password for uploading of requisite documents and/or for participating in the open public e-auction.

For further details contact: Mr. Hitenendra Kumar, Chief Manager, Mobile - 9617980364.

The sale will be of the property of the C.Ds above named as mentioned in the schedule below and the liabilities and claims attached to the said property, so far as they have been ascertained, are those specified in the schedule against each lot / property.

The property will be put up for sale in the lots specified in the schedule. If the amount to be realized is satisfied by the sale of a portion of the property, the sale shall be immediately stopped with respect to the remainder. The sale also be stopped if, before any lot is knocked down, the arrears mentioned in the said certificate, interest costs (including cost of the sale) are tendered to the officer conducting the sale or proof is given to his satisfaction that the amount of such certificate, interest and costs have been paid to the undersigned.

The particulars specified in the annexed schedule have been stated to the best of the information of the undersigned, but the undersigned shall not be answerable for any error, mis-statement or omission in this proclamation.

No officer or other person, having any duty to perform in connection with sale, either directly or indirectly by, for, acquire or attempt to acquire any interest in the property sold.

The sale shall be subject to the conditions prescribed in Second Schedule of the Income Tax Act, 1961 and the rules made there under and to the following conditions:-

- The reserve price below which the property shall not be sold is **Rs. 15,30,000/- (Rupees Fifteen Lakhs Thirty Thousand and only)**
- The amount by which the bid is to be increased shall be **Rs. 20,000/- (Rupees Twenty Thousand only)**. However, the decision in this regard of the undersigned shall be final and binding on the parties concerned. In the event of any dispute arising as to the amount of bid, or as to the bidder, the lot shall at once be again put up to auction.
- The highest bidder shall be declared to be the purchaser of that respective lot. It shall be in the discretion of the undersigned to decline/accept the highest bid when the price offered appears so clearly inadequate as to make it inadvisable to do so or for reasons otherwise.
- The public at large is hereby invited to bid in the E-Auction. The online offers along with **EMD amounting to Rs. 1,53,000/- (Rupees One Lakh Fifty Three Thousand only)**, is payable by way of RTGS/NEFT in the Account No: 3012863666, IFSC Code No: CBIN0280619, of the Central Bank of India, Mandvi Branch.
- The offers in a sealed envelope (addressed to the Recovery Officer, DRT-II, Mumbai superseding R.P.No. 341 of 2004 only) containing duly filled in and blue ink signed prescribed bid form giving complete details of the bidder(s) including e-mail ID, Mobile Number etc., alongwith self attested copies of PAN/TAN Card, Address Proof, Photo Identity Proof of the bidder(s) and RTGS / NEFT details towards EMD Amount of Rs. 1,53,000/- (Rupees One Lakh Fifty Three Thousand only), should be deposited with the undersigned not later than by 4:00 P.M. on 08.10.2026.
- The bidder (s) shall also declare if they are bidding on their own behalf or on behalf of their principals and sign declaration accordingly. In the latter case, they shall be required to deposit with the bid documents their original authority duly ink signed by their principal together with complete KYC of the said principal duly attested by the said principal together with complete KYC of the authorized person. In case of the company, authenticated copy of resolution passed by the board members of the company or any other authenticated documents confirming representation / authority of the company together with complete KYC of the said principal company and complete KYC of the authorized person shall also be submitted alongwith the bid documents. In case of failure, bid shall not be considered.
- The bidder (s) shall also upload online on the website of the aforesaid e-auction agency, after registering themselves on the website of the aforesaid e-auction agency, copy of the duly filled in prescribed bid form alongwith photocopies of the documents as stated in para nos 5 & 6 here in above. The last date for submission of online bid is **08.10.2026** by 4:00 P.M. The physical inspection of the properties may be taken between 10:00 A.M. and 5:00 P.M. on **05.10.2026** at the property site.
- Once the bid is submitted it is mandatory for the bidder (s) to participate in the bidding process of the e-auction by logging in on the e-auction agency portal, failing which the EMD shall be forfeited to the Government, if the undersigned thinks fit.
- The successful bidder shall have to deposit **25% of his final bid amount** after adjustment of EMD by next bank working day i.e. by 4:00 P.M., in the said account as per details mentioned in para 4 above.
- The successful highest bidder shall also deposit the balance **75% of final bid amount on or before 15th day** from the date of auction sale of the property. If the 15th day is Sunday or other Holiday, then on the first bank working day after the 15th day by prescribed mode as stated in para 4 above.
- In addition to the above, the successful highest bidder shall also deposit poundage fee with Recovery Officer-II, DRT-II @ 2% up to Rs. 1,00,00/- and @ 1% of the excess of said amount of Rs. 1,00,00/- through DD in favour of Registrar, DRT-II, Mumbai, within 15 days from the date of auction sale of the property.
- In case of default of payment within the prescribed period, the deposit, after defraying the expenses of the sale, if the undersigned thinks fit, be forfeited to the Government and the defaulting successful highest bidder shall forfeit all claims to the property or the amount deposited. The property shall be resold, after the issue of fresh proclamation of sale. Further, the purchaser shall also be liable to make good of any shortfall or difference between his final bid amount and the price for which it is subsequently sold.
- The property is being sold on "AS IS WHERE IS BASIS" AND "AS IS WHAT IS BASIS".
- The undersigned reserves the right to accept or reject any or all bids if found unreasonable or postpone the auction at any time without assigning any reason.

SCHEDULE

No. of lots	Description of the property to be sold with the names of the co-owners where the property belongs to defaulter and any other person as co-owners.	Revenue assessed upon the property or any part thereof.	Details of any other encumbrance to which property is liable	Claims, if any, which have been put forward to the property, and any other known particulars bearing on its nature and value.
1.		3.	4.	5.
1.	Office No. 3, 1 st floor, Eastern Chamber Premises CHS Ltd, 128-A, Poona Street, Nandlal Jani Road, Dana Bunder, Masjid (East), Mumbai 400 009, admg 384.38 sq ft carpet area, as per valuation report.	Not available	Attached property	10,19,901/- Society Dues (approx)

Given under my hand seal on this 14th day of August, 2026;

Sd/-
Bhavishya Kumar Azad
Recovery Officer
DRT-II, Mumbai

Jammu & Kashmir Bank Limited
Human Resources
Corporate Headquarters
M.A. Road, Srinagar
Phone No's-0194-2713121-24
Email: recruitment@jkbmail.com

Apply For – Advisor (Treasury Operations) on Contract

Applications are invited for the position of Advisor - Treasury Operations (On Contract) in J&K Bank. Interested candidates are requested to apply online from 14.08.2026 to 28.08.2026 through the link made available on Banks website (jkb.bank.in) under careers tab. Interested candidate shall have to pay the requisite fee of Rs. 1000/- per application. The detailed notification for the position of Advisor - Treasury Operations (On Contract) is available on Bank's website.

No.: JKB/HR/Rec/t/2026-382
Dated: 12-08-2026
Sd/- General Manager-HR

Registered office : Corporate Headquarters, M.A.Road, Srinagar 190001, Kashmir, India
CIN: L6510JK19385GCC00048; T : +91 (0)194 2481 930-35; F : +91 (0)194 248 1928;
DIPK-NB-14652/26 E : info@jkbmail.com; W : <http://www.jkb.bank.in>
DATE 21 AUG 2026

GODFREY PHILLIPS INDIA LIMITED
CIN: L16004MH1936PLC008587
Regd. office: Macropolo Building, Ground Floor, Dr. Babasaheb Ambedkar Road, Lalaug, Mumbai - 400 033
Phone: 022-6195 2300/ Fax : 022-6195 2319
Email: isc@godfreyphillips.co.in Website: www.godfreyphillips.co.in

NOTICE

Notice is hereby given that the following original equity share certificate(s) of Godfrey Phillips India Limited ("Company") have been reported lost/ misplaced. Applications have been received from the claimant(s) for issue of duplicate share certificate(s), the details of which is given hereunder –

Folio No.	Name of Shareholder (s)	No. of Shares	Share certificate no.	Face Value	Distinctive No.
P03253	MEENA PHATNANI jointly with SATYAPAL PHATNANI	500	1955	Rs. 2/-	1244936-1245435
P03267	SATYAPAL PHATNANI jointly with MEENA PHATNANI	500	1956	Rs. 2/-	1245436-1245935

Any person(s) having objection to the issue of duplicate share certificate(s) or claim regarding the below mentioned shares may notify the Company in writing within 7 days from the date of publication of this notice, by submitting claim along with relevant supporting documents at the Company's corporate office address.

For Godfrey Phillips India Limited
Sd/-
Punit Kumar Chellaramani
Company Secretary & Compliance Officer

Place: Mumbai
Date: 21st August 2026

SWADESHI INDUSTRIES AND LEASING LTD
CIN: L46411MH1983PLC031246
Regd. Office : 303, Apollo Arcade, Prem Co-op Soc Ltd, R.K. Singh Marg, Mogra Pada, Andheri East, Mumbai, Maharashtra, India, 400069 Tel. : 022-28544094
Email : swadeshindtld@gmail.com Web : www.swadeshiglobal.com

NOTICE

We are pleased to inform you that the **42nd Annual General Meeting ("AGM")** of the Members of Swadeshi Industries and Leasing Ltd ("the Company") is scheduled to be held on **Tuesday, September 15, 2026, at 11:00 A.M. (IST)** through Video Conferencing ("VC") facility / Other Audio Visual Means ("OAVM") in compliance with all the applicable provisions of the Companies Act, 2013 (the Act) and the Rules made thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 (SEBI Listing Regulations) read with all the applicable circulars on the matter issued by the Ministry of Corporate Affairs (MCA) and Securities and Exchange Board of India (SEBI) from time to time to transact the business set out in the notice calling the AGM. Members attending the AGM through VC/OAVM shall be reckoned for the purpose of quorum under Section 103 of the Act. In compliance with the aforesaid circulars, the Notice of the AGM and the Financial Statements for the financial year 2025-26 along with the Reports of the Board of Directors and Auditors and other documents required to be attached thereto (collectively referred as "Annual Report") will be sent only by email to all the members of the Company whose email addresses are registered with the Company/ Registrars and Share Transfer Agents (RTA) or Depository Participants (DP). The aforesaid documents will also be available on the website of the Company at www.swadeshiglobal.com the Stock Exchanges where the shares of the Company are listed, i.e., BSE Limited (www.bseindia.com) and National Securities Depository Services Ltd. (NSDL) (www.evoting.nsdl.com).

The Company is pleased to provide its members with the facility to exercise their right to vote on the agenda items as stated in the notice of the Annual General Meeting by electronic means and the business may be transacted through the e-voting services provided by National Securities Depository Limited (NSDL). Additionally, the Company is providing the facility of voting through e-voting system during the AGM (e-voting). Detailed procedure for remote e-voting / e-voting at the AGM has been provided in the Notice of AGM which will be sent by email shortly.

The details pursuant to the provisions of Section 108 of the Companies Act, 2013 and the relevant Rules prescribed thereunder are as follows:

- The business will be transacted through voting by electronic means.
- Date and time of commencement of remote e-voting: Saturday, 12th September, 2026 (9.00 a.m.). Date and time of end of remote e-voting: Monday, 14th September, 2026 (5.00 p.m.).
- Cut-off Date: Friday, 4th September, 2026. Any person, who acquires shares of the Company and becomes member of the Company after despatch of the notice and holding shares as of the cut-off date i.e. 4th September, 2026 may obtain the login ID and password by sending an request to evoting@nsdl.com by mentioning his/her Folio No. / DP ID and Client ID No. However, if any shareholder is already registered with NSDL for remote e-voting, then he can use his existing User ID and password for casting his vote. If any shareholder forgets his password, he can reset his password by using "Forgot User Details / Password" or "Physical User / Reset Password" option available on www.evoting.nsdl.com or contact NSDL at Toll Free No: 022 - 48867000. E-voting by electronic mode shall not be allowed beyond 5.00 p.m. on Monday, 14th September, 2026.
- The members who have cast their vote by remote e-voting prior to the AGM may also attend the AGM thru VC/OAVM but shall not be entitled to cast their vote again.
- Members of the Company holding shares either in physical form or in dematerialized form as on the cut-off date of 4th September, 2026 only shall be entitled to avail the facility of remote e-voting as well as e-voting at the Annual General Meeting.
- The voting rights of the members shall be in proportion to their shares of the paid-up equity share capital of the Company.
- The Company is also providing remote e-voting facility to its members in respect of the business to be transacted during the 42nd AGM. Members may follow the same procedure for e-Voting during the 42nd AGM as mentioned in the notice for remote e-Voting.
- Only those Members, who will be present in the 42nd AGM through VC/OAVM facility and have not cast their vote on the resolutions through remote e-Voting shall be eligible to vote through e-Voting system in the 42nd AGM.
- The Annual Report for the financial year 2025-26 of which the Notice of the 42nd AGM is a part is also available on the Company's website www.Swadeshiglobal.com and on the website of National Securities Depository Ltd. (NSDL) www.evoting.nsdl.com.
- The shareholders may contact the Company Secretary for any grievances connected with electronic voting through swadeshindtld@gmail.com.

For SWADESHI INDUSTRIES AND LEASING LTD
Sd/-
Jayshree Radheshyam Sharma
Director
Place :